

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 218 of 2000

Monday, this the 27th day of March, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. Preethy P.V.,  
Extra Departmental Branch Postmaster,  
Kumarakom South,  
Kottayam. ....Applicant

By Advocate Mr. PC Sebastian

Versus

1. The Superintendent of Post Offices,  
Kottayam Division, Kottayam.  
2. The Director General of Posts,  
Department of Posts,  
Dak Bhavan, New Delhi.  
3. The Union of India represented by  
Secretary, Ministry of Communications,  
Department of Posts,  
New Delhi. ....Respondents

By Advocate Mr. P Vijayakumar, ACQSC

The application having been heard on 27th March 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1 and A3, to declare that she is entitled to be considered for appointment as Extra Departmental Sub Postmaster, Thiruvanchoor by transfer in terms of A4 instructions and in the light of A6 order of this Tribunal in preference to outsiders, and to direct the first respondent to consider her claim for transfer as Extra Departmental Sub Postmaster, Thiruvanchoor in terms of A4 and A6 judgment in preference to outsiders.

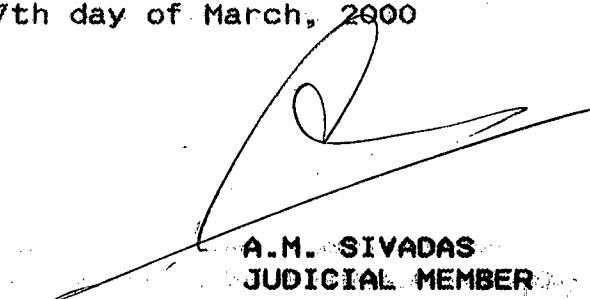
2. When the OA was taken up, both sides submitted that the question involved herein is squarely covered by the ruling in OA No. 45/98 of this Bench of the Tribunal.

3. Accordingly, A1 and A3 are quashed. The respondents are directed to consider the claim of the applicant for transfer and appointment as Extra Departmental Sub Postmaster, Thiruvanchoor along with similarly placed applicants, if any.

4. The original application is disposed of as above. No costs.

Monday, this the 27th day of March, 2000

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.M. SIVADAS  
JUDICIAL MEMBER

List of Annexure referred to in this Order

1. A1 - True copy of letter No. B6/170 dt. 22-2-2000 issued by the first respondent.
2. A3 - True copy of the Notification in Memo No. B6/S0/171 dt. 18-1-2000 issued by the first respondent.
3. A4 - True copy of appointment order in Memo No. B6/170 dt. 29-10-1998 issued by the first respondent.
4. A6 - True copy of the order dt. 25-2-1999 of the Hon'ble Tribunal in OA 45/98.

ak.